CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 59/MP/2026

Subject	:	Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2021 and Regulation 50 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of treating the expenditure incurred on account of an annual imposition of the Surface Right Compensation determined by the District Collector, Cuddalore District, Tamil Nadu, in accordance with Rule 72 of the Mineral Concession Rules, 1960 as a change in law and recovery thereof through monthly supplementary bills.
Petitioner	:	NLCIL
Respondent	:	TNPDCL and 15 ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NLCIL Ms. Ritu Apurva, Advocate, NLCIL Ms. Pragya Pushkar, Advocate, NLCIL Ms. Anusha Nagarajan, Advocate, TNPDCL Shri Rahul Ranjan, Advocate, TNPDCL Ms. Aakanksha Bhola, Advocate, TNPDCL

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. The learned counsel for the Petitioner submitted that the matter is part-heard and listed for the Respondent's submissions. The learned counsel for the Respondent made detailed oral submissions, *inter alia* referring to the pleadings. The learned counsel for the Petitioner made her rejoinder submissions.

3. After hearing the parties at length, the Commission reserved its order in the Petition, while permitting the parties to file their respective short written submissions, if any, on or before **13.11.2026.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)